

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 319 OF 2018
IN
DFR NO. 23 OF 2018

Dated: 12th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Ms. Nikita Chukse

ORDER

IA NO. 319 of 2018
(Application for condonation of delay in re-filing)

The learned counsel, Ms. Nikita Choukse, appearing for the Appellant submitted that there is a delay of 26 days in re-filing the Appeal which has been explained satisfactorily and sufficient cause has been made on application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, place on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in re-filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in re-filing the appeal is condoned. IA No. 319 of 2018 for delay in re-filing the Appeal is allowed.

DFR NO. 23 OF 2018

Registry is directed to number the appeal and list the matter on admission on **28.03.2018.**

(S.D. Dubey)
Technical Member

tpdkt

(Justice N.K. Patil)
Judicial Member